CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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A

FORM NO. 4

(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.

GUWAHATI.

ORDER SHEET

Orginal No.		37/20	102
Misc. Petiti	on Nol		/
Contempt Pe	etition	No.	′ /
Review Appl	ication.	No.	

Applicant(s) No pendra Della

Respondent(s) U.O.I & Others.

Advocate for Applicant(s) B. Malakar, Raful Das

Advocate for Respondent(s) _______ C ___ C

Notes of the Registry

Date

.5.2002

ORDER OF THE TRIBUNAL

7-4549727

Py, Hagiltrar

Present: The Hon'ble Mr.Justice D.N.Choudhury, Vice+Chairman.

This is an application assailing the , legitimacy of the order dated 18.3.2001 post ing the applicant at Hatigarh Exchange, under .B. E. (OCB) /Dispur. By the aforesaid order the applicant was appointed as Telecom Mechanic on temporary basis in the pay scale of Rs. 45 125-7000/- on successful completion of Init Course Training of Telecom Mechanic at CTT Bharalumukh, Guwahati from 1.7.96 to 23.8. , and he was posted at Hatigarh Exchange und D. E. (OCB)/Dispur against the sanctioned po The applicant by representation day 5.4.2002 requested the Divisional Enginee (Admn.) to post him at CTO, Guwahati its In the said communication he has referred an order where by 16 Telecom Mechanic we allowed to stay at CTO, Guwahati.

Contd.

Contd.

Mr. B. Malakar, learned counsel appearing for the applicant submitted that the applicant being a protected workman and a Trade Union activist, he ought to have not been transferred. I have Aalso heard Mr.A. Dev Roy, learned Sr.C.G.S.C. for the respondents.

Upon hearing the learned Advocates for the parties and on considering all the aspects of the matter I am of the considered opinion that ends of justice will be met. if a direction is issued to the applicant to make a detailed representation before the authority narrating his grievances. If auch representation is made, the respondents shall consider the same on its own merit and pass necessary o'rder thereon as per lau.expedious h

The application thus stands dismissed.

No costs.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI.

ORIGINAL APPLICATION No. 137 of 2002.

Nripendra Deka ... Applicant
Vs.
Union of India ... Respondents

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Filed by

Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH : GUWAHATI.

An application under Section 19 of the Central Administrative Tribunal Act, 1985.

Date of filing :

Regn. No.

Sri Nripendra Deka,
Telegraphman, under CS/CTO/
Panbazar, Guwahati.

She Noribendura Dems

... Applicant

vs.

Union of India & ors (Telecom).

... Respondents

- 1. Particulars of the applicant:
- 1) Name

: Sri Nripendra Deka

- ii) \ Father's name
- : Late
- iii) Designation and office which employed: Telegraphman under CS/CTO/Panbazar, Guwahati.
- iv) Address for service of notice

-do-

- 2. Particulars of the Respondents:
- 1) Name & designation : Union of India, Represented by
 the Chief General Manager, Bharat
 Sansar Nigam Lt. S R Bora Lane,
 Ulubari Divisional Engineer (Adm)
 Office of the GM/BSNL/Kamrup,
 Guwahati.
- ii) Office address of : As above the respondents
- iii) Address for service : As above of notice.

Nripenden Deka

3. Particulars of the order against which the application is made:

Order No. GMT/Estt-301/01-02/344 dated 18.3.2002.

4. Jurisdiction of the Tribunal

The applicant declares that the subject matter of the application is within the jurisdiction of this Tribunal.

5. Limitation:

The applicant further declares that this application is within the limitation prescribed under section 21 of the Act.

6. Facts of the case :

- The applicant is working as Telegraphman under the respondent No. 2 and is presently posted at Central Telegraph Office, Panbazar, Guwahati. The applicant is a Trade Union Activist and is the elected Chairman of the NUTE Line Staff & Gr. D and acting Assam Circle Secretary.
- II. That the applicant's promotion was long over due but the Respondent authority on the pretext of a departmental enquiry kept the promotion withheld for which the applicant came before the Tribunal filing an OA which was registered and numbered OA 301 of 2002. The Hon'ble Tribunal vide order dated

11.7.2001 allowed the application and then only the mase of the applicant for promotion.

was considered.

d

That the Respondent No. 2 vide order dated

18.3.2002 issued the promotion order promoting
the applicant to the post of Telecom Mechanic
retrospectively w.e.f. 17.8.99. By the same order,
the applicant has been posted in Hatigarh Exchange
under D.E. (OCB)/Dispur against a sanctioned
post.

A copy of the order is annexed hereto this application and marked Annexure - A.

- iv) That the applicant begs to state that the Respondent no. 2 wide order dated 6.10.99 issued promotion order to a number of similarly situated person some of whom were junior to the applicant. They are -
 - (a) Sri Dulal Ch. Baishya
 - (b) Sri R K Barua
 - (c) Sri Gobinda Talukdar
 - (d) Sri Rohit Ch. Das
 - (e) Sri Prafulla Ch. Deka

All these persons were posted under CS/CTO

Panbazar bringing them from outside. Now that the promotion

order of the applicant has been belatedly issued the

applicant has been shunted out from his original place of

work.

A copy of the said order is annexed hereto this application and marked Annexure - B.

- That the applicant further begs to state that more than 10 such phone mechanics have been kept engaged by the Respondent No. 2 in administrative work. This matter was brought to the notice of the authority by the Union side but no action has yet been taken.
- transfer being an incident of service and the applicant cannot challenge such order if it is done in the interest of service. But the present case will not come within that purview for the reasons that
 - a) Junior persons have been allowed to work at CTO transferring the applicant to a newly sanctioned post
 - b) The transfer order is, therefore, intentional and malafide.
- He was All India Joint General Secretary of the National Union of Telegraph Employees, Line Staff and Group D. With the creation of BSNL, the number Unions are being reduced and only those Unions are being reduced and only those Unions with larger numbers will survive and for that there will be head counting. The applicant who is presently elected as

Chairman of NUTE LS & Gr. D and Acting Secretary
Assam Circle is being sent to curb his activities.
Under the convention, an Office bearer of a
Trade Union is not disturbed during his tenure
as such Office bearer. But in the present case
this has been violated. The transfer order is
punitive.

VIII) That the applicant has submitted a representation which has not been disposed as yet. In the event of his transfer the activities of the Union will suffer. The CTO being the Headquarter of all lines staff and Gr. D, they could not be mobilised to keep the registration of Union in tact.

A copy of the representationis annexed hereto and marked Aanexure - C.

7. Legal ground.

The applicant's transfer cannot sustain on the ground -

- (i) Persons junior to him have been retained in the Headquarters.
- (ii) by the transfer order it is sought to curtail
 the trade Union activities of the Union of which
 he is the Chairman.

The transfer order being malafide and punitive the same is required to be set aside.

Nacka

8. Relief Sought.

Under the circumstances, the order dated

18.3.02 so far it relates to his posting at

Hatigarh Exchange be set aside to the applicant
be allowed to work at CTO Office.

9. Interim order.

pending disposal of the application, the applicant may be allowed to work at CTO/Panbazar.

10. Remedies Exhausted.

The applicant declares that he has availed remedies available to him.

11. Matter not pending before any other Court or Tribunal.

The applicant declares that the subject matter of this application is not pending before any other court or Tribunal.

12. Particulars of I P O.

No. of the I P O

Name of issuing Post Office

Post Office which payable

Noing

12. Particular of Index.

An index in duplicate containing details of documents relied upon is enclosed.

13. List of Annexures:

- a) Annexure A the order impugned
- b) Annexure B, the promotion order retaining juniors in the Hq. drawn from out-side.
- c) Annexure C the representation submitted by the applicant.

<u>Verification</u>

> Nripendra beka signature.

10

> Memo No. GMT/EST-301/'01-'02/344 Dated at Guwahati-7, the 18Th March, 2001.

On successful completion of Initial Course Training of Telecom. Mechanic at CTTC, Binaraiumukh, Guwahati from 01-07-96 to 23-08-96, Shri Nripendra Deka, T.Men is hereby appointed as "Telecom. Mechanic" on temporary basis in the pay scale of Rs. 4500-125-7000/- p.m. plus usual allowances as admissible to the BSNL Employees, w.c.from 17.08.1999 and posted in Hatigarh Exchange under D.E. (OCB)/Dispur against the sanctioned posts.

(N.BHASKARAN)
Divisional Engineer (Admn.)

Copy to.	·			
01.	The Chief General Manager(BSNL), Assuinformation.	ım Circ	le, Guwahat	for favour of
02.			.1 07 . 4	
	The DE/CTO, Panbazar. He is requested to reto all concerned.	reicase 1	the official un	der intimation
03.	The D.E.(OCB)/Dispur. He is requested to	intimate	o the date of :	
	as the orticult tebol(8)	memmate	o the date of j	oming as soon
المستنب	The Officials concerned. (DE/CTC)	· ·		
05-06.	Service Book/Personal File of the officials.			
07.	The in-charge, Hatigarh Exchange.	٠	\$ 64 4 P	
08.	E-3.			
09.	Spare.			

For GM(BSNL)/Kantup/GH-7

The Capie

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE GENERAL HAMAGUR, TELECOMMUNICATIONS
KAMRUP TULECOM, DISTRICT
GUMANATI::781 007

Mamo 15. GHT/EST_301/199_2000/116 Dated at Ouwahati_7, the 6th October 99.

The partial modification to this office Nemo No.: CMT/EST-301/ -4 2000/89 Dtd. 15.09.99 , the following orders are issued by changing place of posting.

Sl. 4b. Name of the Official Design. Original Present Modified Working Place posing posting as P.M. as P.M.

O1(28) Sri Hari Charan Nath Teleg. DE(CTO)/GH. SDOT/Kam.SDOT/Kam.Changsari. Changsari. C

O4(31) " Mahadev Das __do__ _do__ SDOP/Kala. _do__ SDOP/K

Chandra Kt. Kakati BCR/Peon DE(MVMtc.)

tln.)GH.

/Zoo-Rd.

/Soo-Rd.

/Coo-Rd.

G/D SDOP/C-I North-SDOP/C-I SDOP/C-I Kam.

Kam.

Og (43) "Anama kr. Sarma do do SDE (Elec) DE/CTO:

I/O

10(46) "ER Marak do do MorthgGH. under do SDOT/Kam.

11(48) "Bibakar Sarma do SDE (Elec) I/O.

12(53) "M.C. Basumatary do SDOP/Ranjabari Jorabat under do SDOP/Ranjabari under do SDOP/R

SDOT/Kam.

/13(57) Dulal Ch. Baishya do- do- SDOP/Adabari DE/CTO.

/14(61) R. K. Baruah do- do- SDOP-I/Dispur -do
/15(62) Cobinda Talukdar do- do- SDE(Elec) I/D -do
/15(63) T. K. Das-II -do- Kamalpur under SDOP/

16 (63) "T.K.Das-II -do- do- Kamalpur under SDOP/11 (64) "Rohit Ch. Das -do- SDOP-I/Dispur DE/CTO.

/17 (64) "Rohit Ch. Das -do- SDOP-I/Dispur DE/CTO.
/18 (72) "Prafulla Ch. Deka -do- do- SCE(Elec) I/D

Divisional Engineer (Aumn);
O/O the G.M.T.D.Ouwahati-7

The Constitution of the Co

Toe Divisional Engineer (Adem)
U/O the General Minager Kammun Telecom District
Ulubari, Guwabati-781007

Dated at Guwabati the 5.4.02

(Through preperchannel)

Subi- Prayer for posting at CTO Guwabati

Ref:- Your office letter No. GMT/RSI-301/01-02/344 dtd. at Gumhati the 18th March/2001.

Sir.

With reference to your above cited letter regarding nosting as "Telecam Machanic" in this respect, I would required your goodself kindly to post me at CTO Guwahati itself, else I will have to face innumerable trouble for my minor school going children as well as my family.

Sir, it is observed that orders of 16 Telecom Mechanics has been issued long before allowing them to work at CTO Guwahati. In the same manner issuance order in my favour allowing me to join at CTO Guwahati which will be more helpful to me and save me from unavoidable troubles.

With Thanks,

Yours Faitbfully

(Aripendra Deka)
Telegraph Man (0)
CTO Guwabati

Advance comy to DR(Mam) for necessary action. 0/0 the GMT Kampup(BSNL) Ulubari, Guvabati-781007

(Wripendra Deka)
T/Man(0)
CTO-Guwhat f

Tome any